

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 103  
Appeal No. 14/252/JPR/2023  
Under Section 252 of  
Companies Act, 2013

**In the matter of:**

**Department of Income Tax**

...Appellant

**Versus**

**Registrar of Companies (Shree Shyam Trip Planners Pvt. Ltd.)**

...Respondent

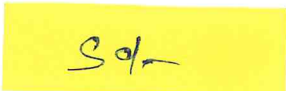
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Appellant	:	Vartika Mehra, Adv.
For the Respondent	:	J.R. Meena, ARoC Prateek Kedawat, Adv.

**ORDER**

Heard Ms. Vartika Mehra, Adv. appearing on behalf of Mr. Sandeep Pathak, Adv. for the Appellant. Mr. J.R. Meena, ARoC appearing on behalf of the RoC, Jaipur. Response is not filed by the Respondent No. 2 -4. Last opportunity is being given to file response. Response, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. Failing which, right to file reply will be forfeited. List the matter on 30.05.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

May 02, 2024